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F.No.01/36/218/13/AM08/PoL V/EPCG.I
Government of India
Ministry of Commerce & Industry
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi

Circular No. 07 / (RE-08-)/2004-09) Dated 7th -05-2008

Subject:-Import of Motor Car etc. under EPCG Scheme -
(Para 5.1 of FTP).

Attention is invited to Para 5.1 of Foreign Trade Policy wherein Import of Motor Cars, Sports Utility Vehicles / all purpose vehicles are allowed only to Hotels, Travel Agents, Tour Operators or Tour Transport Operators and Companies owning / operating Golf Resorts.

2. In order to ensure proper and intended use of above vehicles under EPCG Scheme, following course of action would be taken by EPCG authorization holder, Regional Authorities of DGFT and Custom Authorities in addition to existing conditions:

(a) Customs authorities will endorse in "Bill of Entry" while clearing such vehicles that such vehicles have to be registered as a vehicle "for tourist purpose only". This would make purpose of import of vehicles absolutely clear and would also facilitate registration.

(b) In all past cases where Export Obligation Discharge Certificate (EODC) has not been obtained by 30-06-2008 and where vehicles were not registered as Tourist Vehicles, EPCG authorization holders will get them registered as Tourist Vehicles, by 31-08-2008. Regional Authorities of DGFT will monitor and ensure compliance.

3. This issues with the approval of DGFT.

(G. Seetharam Reddy)
Jt. Director General of foreign Trade

To

All Regional Authorities/ All Custom Authorities/All concerned.